

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

IA No.41/2004
and
Petition No. 85/2004

In the matter of

Application for grant of transmission license to Reliance Energy Transmission Limited (RETL)

And in the matter of

Reliance Energy Transmission Limited ... **Applicant**

ORDER

IA 41/2004

The original petition has been made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of transmission licence to execute the following elements of Western Region System Strengthening Scheme, stated to be forming part of inter-state transmission, on build, own and operate basis:

Transmission Lines

- (a) Pune-Aurangabad transmission line,
- (b) Parli (new)-Pune transmission line, and
- (c) Bhadrawati-Parli(new) transmission line,

Sub-stations

- (a) Pune, and
- (b) Parli.

2. The IA has been filed seeking grant of transmission licence for the transmission lines and facilities as below:

Transmission Lines

- (i) Korba STPP–Damoh 400 kV D/C line,
- (ii) Damoh–Bhopal 400 kV D/C line,
- (iii) Rajgarh–Karamsad 400 kV D/C line,
- (iv) LILO of Gandhar-Dehgam 400 kV D/C line at Karamsad,
- (v) Limdi–Ranchodpura 400 kV D/C line,
- (vi) Ranchodpura-Zerda 400 kV D/C line,
- (vii) LILO of Korba STPP-Damoh 400 kV D/C at Birsingpur,
- (viii) Seoni-Wardha 765 kV 2nd S/C line (initially to be operated at 400 kV),
- (ix) Seoni-Bina 765 kv S/C line (initially to be operated at 400 kV),
- (x) Bina-Gwalior 765 kV 2nd S/C line (initially to be operated at 400 kV),
- (xi) Raipur-Wardha 400 kV D/C line,
- (xii) Wardha-Parli (New) 400 kV D/C (Quad.) line,
- (xiii) Bhadravati-Parli (New) 400 kV D/C line,
- (xiv) Parli(Mah)-Parli (New) 400 kV D/C line,
- (xv) Parli (New)-Pune 400 kV D/C line,
- (xvi) Pune-Aurangabad 400 kV D/C line,
- (xvii) Parli (New)-Pandharpur 400 kV D/C line,
- (xviii) Pandharpur-Kolhapur 400 kV D/C line,
- (xix) LILO of Lonikhand-Kalwa 400 kV D/C line at Pune, and
- (xx) LILO of Sholapur-Karad 400 kV S/C at Pandharpur.

Sub-stations

- (i) 400 kV Bay Extn. at Korba STPP, Birsinghpur (MP), Bhopal (MP), Rajgarh (PG), Seoni (PG), Wardha (PG), Bina (PG), Gwalior (PG), Karamsad (Guj), Limdi (Guj), Ranchodpura (Guj) and Zerda (Guj) for above lines,
- (ii) 25% fixed series compensation at Rajgarh on Rajgarh – Karamsad 400 kV D/C line,
- (iii) Establishment of 400/220 kV, 2x315 MVA sub-station at Damoh,
- (iv) Installation of 1x63 MVAR, 420 kV bus reactor at Damoh sub-station,
- (v) Installation of 1x50 MVAR, 420 kV bus reactor at Gwalior sub-station,
- (vi) 400 kV Bay Extn. at Wardha (PG), Bhadravati (PG), Parli (Mah), Aurangabad (Mah), Raipur (PG) and Kolhapur (Mah) for above lines,
- (vii) 25% fixed series compensation at Wardha on Raipur – Wardha 400 kV D/C line,
- (viii) Establishment of 400 kV switching station at Parli (New),
- (ix) Establishment of 400/220 kV, 2x315 MVA sub-station each at Pune and Pandharpur,
- (x) Installation of 1x50 MVAR, 420 kV bus reactor at Kolhapur (Mah) sub-station,
- (xi) Installation of 1x63 MVAR, 420 kV bus reactor at Parli (New) sub-station,
- (xii) Installation of 1x50 MVAR, 420 kV bus reactor at Pune sub-station, and
- (xiii) Installation of 1x63 MVAR, 420 kV bus reactor at Pandharpur sub-station.

3. We have considered the prayer made in the IA. The applicant is permitted to file the amended petition with a copy to the Central Transmission Utility as required under sub-section (3) of Section 15 of the Act for its recommendations, if any, in accordance with sub-section (4) of Section 15 thereof.

4. With the above, interlocutory application stands disposed of.

Petition No.85/2004

5. In accordance with sub-section (2) of Section 15 of the Act, any person who has made an application is to publish a notice of his application in the manner and with such particulars as may be specified by the Commission. The Commission is in the process of specifying separately the procedure for processing applications for grant of transmission licence, including the form and manner of publication of the notice in the newspapers, but the requirement of law is considered to be mandatory. Therefore, as an interim measure, the following procedure for publication of application by the applicant shall be followed:

- (a) The applicant shall, (along with a copy of this order), serve a copy of the amended application on each of the beneficiaries in the Western Region, and on NTPC, who may file their comments/suggestions, if any, on the application. A copy of the amended petition shall also be served on the Central Transmission Utility.
- (b) The applicant shall post complete application, as amended, along with annexures, and enclosures on a website, whose

particulars and address shall be indicated in the public notice to be published in terms of sub-para (c) below.

- (c) The applicant within 7 days of making the amended application shall publish a notice of his application in the format enclosed in at least two daily newspapers, one in English language and the other in the vernacular language of the State/Union Territory of the Western Region, and having circulation in respective State/Union Territory.

6. The applicant shall within 2 weeks from the date of publication of notice submit to the Commission on affidavit the names and date(s) of the newspapers in which the notice has been published and shall also file relevant copies of the newspapers.

7. The applicant may file before the Commission its comments on the objections or suggestions received in response to the public notice within 45 days of its publication in the newspapers, with a copy to the person who has filed the objections or suggestions.

8. Under sub-section (4) of Section 15 of the Act, the Central Transmission Utility is required to send its recommendations within 30 days of receipt of the copy of the (amended) application. In addition, the Central Transmission Utility shall submit a report to the Commission, specifically stating whether or not the transmission lines, sub-stations and other assets in respect of which transmission licence is sought, form part of the inter-state transmission system, whether the

transmission lines and other assets have been planned for execution and if so, the completion time envisaged. The Central Transmission Utility may furnish its views on the estimated completion cost of each of the asset, for which the licence is sought with reference to the cost that may be indicated by the applicant in the public notice. A copy of the report submitted by the Central Transmission Utility to the Commission, shall also be endorsed to the applicant.

9. A copy of this order be sent to Power Grid Corporation of India Limited (through its Chairman) in its capacity as the Central Transmission Utility.

10. The application will be processed further after receipt of recommendations of the Central Transmission Utility as envisaged under sub-section (4) of Section 15 of the Act and other information as per para 8 above.

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 31st August, 2004

(Sample Notice format)
(Refers to para 5(c) of the order)

Monogram, if any, of the applicant Company
Reliance Energy Transmission Limited
Reliance Energy Centre, Santa Cruz (E), Mumbai – 400 005

NOTICE

(Under sub-section (2) of Section 15 of the Electricity Act, 2003)

(To be published in at least two daily newspapers, one in English and the other in the vernacular language of the State/Union Territory of the Western Region and having circulation in the respective State/Union Territory.)

1. Reliance Energy Transmission Limited, having its Registered Office at(Give the address in BOLD LETTERS), which is a group company of Reliance Energy Limited and is incorporated under the Companies Act, 1956, has made an application before the Central Electricity Regulatory Commission, New Delhi under sub-section (1) of Section 15 of the Electricity Act, 2003 for grant of transmission licence in respect of the transmission lines, sub-stations and other assets, the details of which are given below:

Sl. No.	Name of the line/Sub-station	Line length ¹ Capacity ²	Estimated Completion Cost ³	Estimated Completion Time ⁴	Remarks, if any ⁵
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Notes below are explanatory notes and not to be included in the public notice.

1. *In case of a transmission line.*
2. *In case of a sub-station.*
3. *The estimated cost should be indicated in INR and foreign currency/currencies, if any, separately, along with the base month and year of the estimated cost.*
4. *Estimated completion time should be indicated in months from the date of issuance of license.*
5. *In the remarks column, in addition to any other details that may be considered necessary, it should be clearly mentioned whether any of the assets will traverse or will be located, wholly or partly, in any cantonment, aerodrome, fortress, arsenal, dockyard or camp or any of the buildings or place in occupation of the Government for Defence purposes or at a distance of 2 kms for these establishments or reserve forest.*

2. Details of Capital of the company are as under:

- (a) Authorised capital
- (b) Issued capital
- (c) Subscribed capital
- (d) Paid up capital

3. Shareholding pattern of the Company is as under:

(Give details of shareholders who have been allotted shares of value of 10% or more of the subscribed capital)

Sl. No.	Name of the shareholder	Number of shares allotted	Face value per share	Total paid-up value	Remarks
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4. The names of the Directors on the Board of the company and their other details are given below:

Sl. No.	Name	Type of Directorship (Full time or part-time)	Directorship of any other Company. If so, give details of such company	Remarks, if any
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5. Name of the beneficiaries of the proposed transmission lines, sub-stations and other assets for which the license is being sought for are as under:

- 1. ABC
- 2. XYZ
- 3. QRS, etc.
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6. Complete application and other documents filed before the Commission are available on the web site (Give web site address) for access by any person. The application can also be inspected at the office of the Company at..... (Give address or reference to address, if given in the monogram) with (Give name of the person authorised to allow inspection) or at the office of the Secretary, Central Electricity Regulatory Commission, 7th Floor, Core 3, Scope Complex, Lodi Road, New Delhi-110 003.

7. Objections or suggestions, if any, be filed before the Secretary, Central Electricity Regulatory Commission, 7th Floor, Core 3, Scope Complex, Lodi Road, New Delhi-110 003, with a copy of the objection(s)/suggestion(s) to the authorised person of Reliance Energy Transmission Limited, within 30 days of the publication of the notice in the newspaper.

Place :

Name and Designation of the Authorised signatory

Date :